

[Shri B. K. Daschowdhury]

an Ordinance banning the proposed land commission as was suggested and whether they will give immediate settlement rights to those who are in occupation?

SHRI Y. B. CHAVAN : The implementation of the land legislation and the consideration of new measures that have to be taken are under study by the Governor and the Advisers of West Bengal. They have taken certain preliminary decisions in the matter and have communicated those decisions to us which are under study here. Our Food and Agriculture Minister will study the implications of the decisions that they have taken.

The other question he has raised is about the ceiling. At the present moment, I think, throughout the country the ceiling on the basis of the individual as a unit is accepted. This is a new idea which is being canvassed, namely, whether there should be a ceiling on the basis of a family. That is a matter for consideration. He is a member of the Consultative Committee and he can raise it there. I might also raise it for discussion of the principle in the Consultative Committee. At the present moment there is no intention of passing an Ordinance as such. Without giving proper consideration to this idea, one cannot rush to pass an ordinance. *(Interruption)*.

SHRI PILOO MODY: Sir, I think, it is very significant that all the Communists have moved out of this House to go to the American Embassy to protest about Cambodia. They have concern for Cambodia and no concern for what is happening in Bengal. I think, this should be noticed by this House.

13.07½ hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF HINDUSTAN CABLES LTD. 1968-69

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY): Sir, on behalf of SHRI F.A. AHMED, I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:-

- (1) Review (Hindi and English Versions) by the Government on working of the Hindustan Cables Limited, for the year 1968-69.
- (2) Annual Report of the Hindustan Cables Limited, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. *[Placed in Library. see No. LT-3407/70]*

SHRI HARDAYAL DEVGUNA (East Delhi) : Sir, you should allot time for discussion on the Naxalite activities.

MR. SPEAKER : I cannot tell you at present about it.

13.07½ hrs.

STATEMENT RE INDIA'S PARTICIPATION IN THE COMMONWEALTH GAMES, 1970

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO): Sir, hon. Members may be aware that the IX Commonwealth Games are scheduled to be held in Edinburgh from 16th to 25th July, 1970. Government have received a request from the Indian Olympic Association for financial assistance for participation of Indian contingent in these games. It has come to the notice of the Government that 13 African countries; who are members of the Commonwealth, have threatened a boycott of the Commonwealth Games by all African countries of the Commonwealth if the projected South African Cricket Team's tour to U.K. for playing matches against MCC is allowed to go through. They have called upon the British Government to cancel this tour. It is learnt that the British Government have made it clear to the MCC that Country Cricket Clubs will themselves have to bear the financial burden for policing their grounds from public demonstrations expected during the South African tour and any damages to their property that may result from these demonstrations. A sizeable public opinion in U.K. is suggesting cancellation of the tour.

In the light of these facts as also in line with our consistent and continuous opposition to the policy of apartheid in any field Government has carefully considered the question of India's participation in the forthcoming Commonwealth Games.

We are aware that there will be no representation from South Africa in Commonwealth Games but we cannot forget the overall effects of permitting apartheid in any field of sports. MCC is an important sports organisation. They themselves had in the past cancelled their South African tour because South Africa insisted that MCC should field only an all-white team. It is a matter for regret that they should have decided to invite South Africa to play a series of matches in U.K. and thus reversed their earlier decision and gone against the strong public opinion in their own country. It is all the more regrettable that they are inviting apartheid-practising South Africa to send a cricket team to play in the U.K. during the very year when South Africa has been excluded from the Commonwealth Games that will be played in the same country.

Government have decided that they should advise the Indian Olympic Association to inform the Commonwealth Games authorities that if the South African Cricket team's tour to U.K. is not abandoned, India will not participate in the Commonwealth Games. The I.O.A. is being advised accordingly.

RE-CALLING ATTENTION

(*Query*)

DR. RAM SUBHAG SINGH (Buxar) : Sir, yesterday we submitted a calling-attention notice in regard to the interim order passed by the Madras High Court. In that order the Madras High Court has ordered the Election Commission.....

(*Interruption*)

MR. SPEAKER : I received your calling-attention.

DR. RAM SUBHAG SINGH : I am coming to another point.

In that order the Madras High Court has ordered the Election Commission not to issue instructions to the returning officer or the election officer of Tamil Nadu not to allot the bulls symbol to the Congress candidate of Tamil Nadu Congress Committee.

The Election Commissioner had intimated us the time-table for the bye-election to the Cheran Mahadevi Assembly

Constituency in which the notification was to be issued yesterday, the nominations were to be filed up to 11th, the scrutiny was to be held on the 12th, the date of withdrawals was 14th and the date of election, if necessary, was 5th June. But today, they have sent another letter saying that the entire time-table intimated to us is being cancelled. This is something which is unusual.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : This is a serious contempt of the court. The Chief Election Commissioner should be asked to explain.

MR. SPEAKER : I will ask the Minister to make a statement.

DR. RAM SUBHAG SINGH : Let him make the statement in the afternoon.

SHRI KANWARLAL GUPTA : The Law Minister should make a statement on this. It is a serious contempt of the court....

(*Interruptions*)

SHRI P. VENKATASUBBAIAH (Nandyal) : May I make a submission?

MR. SPEAKER : No please. Even though I had not conveyed anything about my permission, your leader got up. Being the Leader of the opposition, I agreed with him. I will be sending it to the Minister to make a statement.

DR. RAM SUBHAG SINGH : The time may be fixed so that we might be present here.

MR. SPEAKER : I cannot say now without contacting him.

SHRI BAL RAJ MADHOK (South Delhi) : This is a clear case of misuse of power. (*Interruptions*)

MR. SPEAKER : I am really at a loss to understand the way the things are going on in this Parliament. I may be wrong. But I see something in future which is very disappointing. (*Interruption*) I can tell you it is clearly written on the wall. (*Interruptions*) May I request you to please observe some silence?

FINANCE BILL, 1970—contd.

MR. SPEAKER : Now, we have a balance of 5 hours and 30 minutes for the General Discussion. So, the Prime Minister will reply at 5.30 P.M.